

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 4298/2020

(Arising out of impugned final judgment and order dated 12-05-2020 in CRLA No. 6/1997 passed by the High Court of Judicature at Allahabad)

NARESH

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

Date : 19-07-2021 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S. ABDUL NAZEER

HON'BLE MR. JUSTICE KRISHNA MURARI

For Petitioner(s) Mr. Brijender Chahar, Sr. Adv.
Mr. Vivek Gupta, AOR
Mr. Mrinmay Bhattmewara, Adv.
Mr. Saket Agarwal, Adv.

For Respondent(s) Ms. Kiran Singh, Adv.
Mr. Vishwa Pal Singh, AOR
Ms. Nandita Jha, Adv.
Mr. Y.P. Singh, Adv.
Mr. Deepak Kumar Mishra, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

Having regard to the facts and circumstances of the case,
we direct release of the appellant on bail subject to the
conditions to be imposed by the trial court.

The Registry is directed to call for the original record.

(NEELAM GULATI)
ASTT. REGISTRAR-cum-PS

(KAMLESH RAWAT)
COURT MASTER (NSH)